

**National Green Tribunal  
Principal Bench  
Faridkot House, Copernicus Marg,  
New Delhi - 110001**

NGT(PB)/RG/2018/88

January 30, 2019

**OFFICE ORDER**

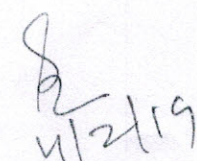
With the approval of the Competent Authority, it is hereby directed that:

1. No adjournment shall be granted unless an Adjournment application as per in *Annexure A* is moved in advance prior to the date of hearing.
2. Adjournment shall be granted only for valid reasons upon satisfaction of the Tribunal.
3. No adjournment shall be granted to a party more than three times during the hearing of a case.
4. The case shall be listed on the adjourned date notified by the Registry. However, ordinarily no case shall be adjourned for a period of more than 15 days.
5. If the Tribunal deems appropriate costs may also be imposed for the adjournment.

This issues with the approval of the Competent Authority.

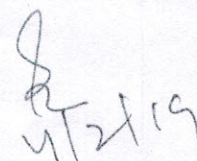
To:

1. All Registrars, Zonal Benches
2. Court Masters of Court No. 1 & 2, NGT, PB, New Delhi

  
**(S.K. Pattanaik)**  
Registrar

Copy to:

1. PPS to Hon'ble Chairperson
2. PS to Registrar General/Guard File NGT
3. President NGT Bar Association
4. Dy. Registrar (Administration)
5. Consultant (Admin./Pro)
6. File Concerned
7. NGT Bar Notice Board
8. NGT Notice Board
9. NGT Website

  
**(S.K. Pattanaik)**  
Registrar

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

**APPLICATION FOR ADJOURNMENT**

To,

**The Deputy Registrar (Judicial)  
National Green Tribunal  
New Delhi**

Madam,

Kindly Postpone the hearing of the case/s particulars whereof are given below:

1. Case No.:
2. Is it admission or after notice Misc., or final :  
hearing matter
3. Name of the Applicant/Appellant :
4. Name of the Respondent :
5. Name of the advocates for both the parties  
in proper sequence with their signature in  
token of consent for adjournment :
6. Name of the Court with date which dealt  
with the matter on the last hearing :
7. Next date of hearing :
8. Reason for Adjournment
9. No. of adjournments already taken :
10. If there interim stay in the matter :
11. Order of the Deputy Registrar (Judicial)  
Re : Postponement of the matter :

I understand that this application is no guarantee for adjournment. Acceptance of the application is subject to satisfaction of the Tribunal.

**Signature of the Applicant  
Advocate with address**